ADMINISTRATIVE TARBE

BOMBAY BENCH

R P26/98

OPEN COURT / PRE DELIVERY JUDGMENT IN OA 3136 / 9 6

Hon'ble Vice Chairman /-Member (J) / Member (A) may kindly see the above Judgment for approval / signature.

My Rike K. K.

V.C. / Member (J) / Member (A) (K/S)

Hon'ble Vice Chairman

Hon'ble Member (J)

Hon'ble Member (A) (K/S)

And I

2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

REVIEW PETITION NO. 26 of 1998.
IN
CRIGINAL APPLICATION NO.1163/1996.

this the 2 day of Mond 1998.

Coram: Hon'ble Shri Justice R.G. Vaidyanatha, Vice-Chairman, Hon'ble Shri M.R. Kolhatkar, Member (A).

D.S. Inamdar.

... Applicant.

V/s.

Union of India & Ors.

... Respondents.

: ORDER ON REVIEW PETITION BY CIRCULATION ;

Per Shri M.R.Kolhatkar, Member(A)≬

In this Review Petition filed by the original applicant it has been contended that there are some errors and omissions in the Judgment which necessitate Its Review. The omission is in respect of reference to the crossing of Efficiency Bar (EB) by the applicant in the promotional post which is required to be kept in view by the Review DPC and other errors and omissions relating to need for correcting the overall C.R. grading for the year 1986 from 'very good' to 'outstanding' the need for reading the grading of 'average' for the years 1982 and 1983 as 'good' because of the failure of the respondents to communicate the 'average' grading, as the 'average' grading is less than minimum bench mark. Lastly, it is contended that the Tribunal has restricted the arrears to one year prior to the date of filing of the O.A. The respondents, in fact have granted arrears in respect of 8 promotees referred to in the letter dt. 14.9.1995 and hence the restriction is not warranted. We have considered the matter. We had directed the department to organise a fresh Review DFC keeping in view the observations in the Judgment for making a fresh and 1987 assessment for the years 1986 and while doing so,

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- 3. So far as the other prayers of the applicandare concerned, the same amount to going into the correctness or otherwise of the Judgment and do not fall we are within the review jurisdiction and therefore unable to consider those prayers.
- 4. For the above reasons the Review Petition is disposed of by circulation subject to the clarification mentioned above regarding crossing of E.B. This order be communicated to both the parties.

(M.R. KOLHATKAR)

MEMBER(A)

fran 3-3-98

(R.G. VAIDYANATHA) VICE-CHAIRMAN.

В.